

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.105**  
**New IA/2238/ND/2024 in IB/814/ND/2022**

**IN THE MATTER OF:**

M/s Ganesh Enterprises	...	Applicant
Versus		
M/s Trikalp Laminates India Pvt.Ltd	...	Respondent

**Under Section 9 of (IBC), 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2238/ND/2024:-**

This application has been filed under Section 19(2) of Insolvency and Bankruptcy Code, 2016 R/w Rule 11 of National Company Law Tribunal, Rules, 2016. Heard the submissions made by Ld. Counsel for the Applicant. Considering the facts and circumstances mentioned in para-8 of the application, this Adjudicating Authority inclined to issue notice to the Respondents returnable by **30.05.2024**.

In the meantime, the Respondents are directed to assist and co-operate with the RP.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**